

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE ....O.A. 167.....OF ....19.8.9.....

NAME OF THE PARTIES ...Rajangji Prasad.....Applicant

Versus

.....Chian....of....prio.....Respondent

Part A.

Sl.No.	Description of documents	Page
1	check list	2 ✓
2	order sheet	1 ✓
3	Partition copy	12 ✓
4	Power	1 ✓
5	Annexure	6 ✓
6	Partition copy	12 ✓
7	Annexure	4 ✓
8	order copy date 7.9.89	
9		
10		
11		
12		
13		
14		
15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated ...14/6/2011

B/C. destroyed on 9-5-12

Counter Signed.....

Signature of the  
Dealing Assistant

Section Officer/In charge

ANNEXURE - A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL  
Circuit Bench, Lucknow  
Opp. Residency, Gandhi Bhawan, Lucknow  
\*\*\*\*\*

INDEX SHEET

CAUSE TITLE 167/89 (1) of 1984 L

NAME OF THE PARTIES

Shri Bajrang Prasad Applicant

Versus

Union of India Respondent

Part A, B & C

Sl. No.	Description of documents	PAGE
A-1	Check. List -	2
A-2.	Order Sheet	1
A-3.	Petition copy	12
A-4.	Power	1
A-5.	Annexus	6
B-1	Petition copy	12
B-2	Annexus	4
C-1	order copy dt. 7.9.84	

Submited  
C.A. 91

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

O.A. No. 167 of 1989 (L)

Bajrangi Prasad ..... Applicant.  
Versus .....  
Union of India ..... Respondents.

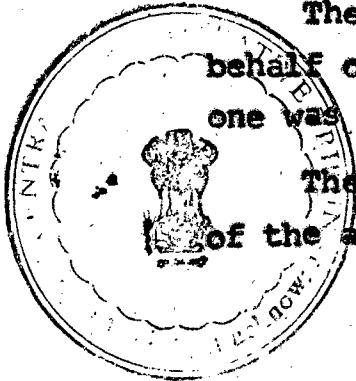
7-9-1989

Hon'ble Justice K. Nath, V.C.

Hon'ble Mr. K.J. Raman, A.M.

The case has been called twice. No one is present on behalf of the applicant. On the earlier date also no one was present on behalf of the applicant.

The application is accordingly dismissed for default of the applicant.



Sd/-  
A.M.

Sd/-  
V.C.

*Ch. Secy  
Sd/-*

*//True Copy//*

(rwm)

*Deputy Registrar*

*Central Administrative Tribunal*

*Lucknow Bench*

*Lucknow*

*Reed*  
*Sd/-*

*9/1/89*  
*Deputy Registrar*  
*Central Administrative Tribunal*  
*Lucknow Bench*  
*Lucknow*

20/7/89

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

(BX)

Transfer

Registration No. 167 of 1989

APPLICANT(S) Bairangi Prasad

RESPONDENT(S) Chief Cashier NR & others (N.Rly)

Particulars to be examined

Endorsement as to result of examination

1. Is the appeal competent ? yes
2. a) Is the application in the prescribed form ? yes
- b) Is the application in paper book form ? yes
- c) Have six complete sets of the application been filed ? Two Sets only.
3. a) Is the appeal in time ? yes
- b) If not, by how many days it is beyond time ? —
- c) Has sufficient cause for not making the application in time, been filed ? —
4. Has the document of authorisation/ Vakalatnama been filed ? yes
5. Is the application accompanied by B.D./Postal Order for Rs.50/- yes 10 824749 dt. 17.7.4 (50/-)
6. Has the certified copy/copies of the order(s) against which the application is made been filed ? yes
7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ? yes
- b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ? yes
- c) Are the documents referred to in (a) above neatly typed in double space ? yes
8. Has the index of documents been filed and paging done properly ? yes
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ? yes
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ? No

17/7/89

Particulars to be ExaminedEndorsement as to result of examination

11. Are the application/duplicate copy/spare copies signed ? *Y*
12. Are extra copies of the application with Annexures filed ? *Y*
- a). Identical with the Original ? *Y*
- b). Defective ? *Y*
- c) Wanting in Annexures *—*
- Nos.        pages Nos        ? *—*
13. Have the file size envelopes bearing full addresses of the respondents been filed ? *No*
14. Are the given address the registered address ? *Y*
15. Do the names of the parties stated in the copies tally with those indicated in the application ? *Y*
16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ? *N.A.*
17. Are the facts of the case mentioned in item no. 6 of the application ? *Y*
- a) Concise ? *Y*
- b) Under distinct heads ? *Y*
- c) Numbered consecutively *Y*
- d) Typed in double space on one side of the paper ? *Y*
18. Have the particulars for interim order prayed for indicated with reasons ? *Y*
19. Whether all the remedies have been exhausted. *Y*

dinesh/

Register as O.A.  
& List before cont  
on 20-7-1989

D.S. Dubey  
17/7/89

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

207  
167

REGISTRATION No. 167 of 1989 (U)

APPELLANT  
APPLICANT

B. Pd.

VERSUS

DEFENDANT  
RESPONDENT

U.O.L

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
207	No Sitting. Adjs to 28.7.89.	h 207
28/7/89	Hon. Justice K. Nath, V.C. _____ Put up on 31-7-89 for admission. The learned counsel for the applicant will file fair copies of the Annexures.	
28/7/89	No Sitting. Adjs to 31-7-89 for Admission.	O.P. V.C.
31/7/89	Hon. Justice K. Nath, V.C.	d 287 B.O.C.
31/7/89	List for admission before the Division Bench on 7/8/89.	O.P. V.C.

Before the Central Administrative Tribunal, Allahabad,  
Circuit Bench at Lucknow.

1/1  
P.3

OA.167(83(L)

Bajrangi Prasad.

-----Applicant

Versus

Union of India and others.

-----Respondents.

I N D E X.

Compilation No.I :

<u>S.No.</u>	<u>Particulars</u>	<u>Page No.</u>	<u>Annexure No.</u>
1.	Petition/Application	1 - 9	-
2.	Impugned order	10 - 11	-
3.	Vakalatnama	12	<i>only in Original</i>

Compilation No.II :

4.	Railway Board letter No. ERSI/81/44/39 dated 20.7.1981.	13	I
5.	The Joint Director(Finance) R.D.S.O. D.O. No. F/AD/P/121/1 dated 6.8.1981.	14	2
6.	Representation of Sr.Cashiers dated 5.1.1989.	15 - 16	3

Date : 13.7.1989.

Place: Lucknow.

*S. S. Singh*  
Advocate.  
Counsel for the applicant.

In the Central Administrative Tribunal, Allahabad,  
Circuit Bench, at Lucknow.

Registration No. OA 167 of 1989. (4)

Central Administrative Tribunal

Circuit Bench Lucknow

Date of Filing 17.7.1989

Date of Receipt by Post

List before court on 20/7/89

Deputy Registrar (J) 17/7

Bajrangi Prasad, aged about 37 years, son of Sri Saheb Lal, resident of 37, Dugawan, Lucknow, working as Senior Cashier in the Office of the Assistant Chief Cashier, Northern Railway, Lucknow.

-----Applicant

Versus

1. The Chief Cashier, Northern Railway, Head-quarters Office, Baroda House, New Delhi.
2. The Senior Divisional Accounts Officer, Northern Railway, Hazratganj, Lucknow.
3. The Assistant Chief Cashier, Northern Railway, Charbagh, Lucknow.

-----Respondents

DETAIL OF APPLICATION:

1. Particulars of the orders against which the application is made :-
  - a) Order No. 80/Adm./Cash/Transfer/89.
  - b) Date 30.6.1989.
  - c) Passed by : Senior Divisional Accounts Officer, Northern Railway, Hazratganj, Lucknow
  - d) Subject in brief: Transfers have been made on the basis of every in an arbitrary and discriminatory manner in violation of Railway Board Circular.

मार्गी प्रसाद

2/2  
R/C

**2. Jurisdiction:**

The applicant declares that the subject matter of the order against which the applicant wants redressal is within the jurisdiction of this Hon'ble Tribunal.

**3. Limitation:**

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

**4. Facts of the case:**

4.1 - That the post of Cashier is a Class-III and all recruitments are being made through Railway Service Commission. The list of selected incumbents is sent to the General Manager of each Railway separately. The offer letters are being issued and on acceptance they are posted as Junior Cashier under the control of the Chief Financial Advisor and Chief Accounts Officer.

4.2 - That as per avenue of promotion the junior Cashiers are being promoted as Senior Cashiers on the basis of seniority-cum-suitability. Thus the applicant has been promoted as Senior Cashier by virtue of seniority and posted at Lucknow under the control of respondent no.3.

4.3 - That the office bearers of both the recognised union put the pressure over respondent no.1 to issue directions for the rotational transfers of Senior Cashiers in every year from

१०२४ प्रसाद

one seat to another seat but these are not being adhered to by all the Divisions and Workshops except in Lucknow Division where yearly rotational Transfers are being made.

4.4 - That the posts of Senior Cashiers have not been classified, neither as sensitive posts nor tenure post. Thus the yearly transfers of Senior Cashier do not cover with any rules. The duties of Cashiers only to disburse the salaries to the Railway Staff and they have no public dealing.

4.5 - That the yearly rotational transfers put ~~the~~ the Senior Cashiers in trouble in the following manner:

a) The Cashiers, while join to new seat, do not identify the employees. Thus the Cashiers, ~~whikexjaiaxxaxnewxseatxxdaxnaxkde~~ have to depend upon the witnessing officials. The Cashiers only know the name of the witnessing official but cannot recognise. On the witness of witnessing officials, the Cashiers have to make the payment. In case any wrong payment is being made the Cashiers have taken up under D.A. Rules and often they loose their services i.e. removed from service if found guilty.

b) The educational career of the children spoiled as they had to go out of Head-quarters thus they cannot guide their children.

c) The Cashiers do not make the proper arrangement for the treatment of their ailing family members.

4.6 - That the Cashiers have represented to many times in regard to their yearly rotational transfers but the authorities competent have not considered the request.

4.7 - That the Railway Design and Standard Organisation, Lucknow is a part of Ministry of Railways thus the Senior Cashiers posted in R.D.S.O. were requested verbally to Director General and explain their difficulties. The Director General had consider the request and refer the matter to the Railway Board vide letter No. F/AD/P/121/1 dated 4.6.1981. The Railway Board vide their letter No. E.R.D.T./81/44/39 dated 20.7.81 have decided that the existing arrangements in the Cash Office of R.D.S.O. should continue. It has further been decided that the Financial Advisor and Chief Accounts Officer, Northern Railway may be requested to rotate the Cashiers after three years instead of every year. Photostat copy of the Railway Board's letter is enclosed and is marked as Annexure No. 1.

4.8 - That on receipt of the Railway Board's letter as referred in para 4.7, the Joint Director (Finance), R.D.S.O., Lucknow, approached with a D.O. letter No. F/AD/P/121/1 dated 6.8.1981 to Sri S.S. Goyal Additional Financial Advisor and Chief Accounts Officer, Baroda House, New Delhi enclosing a copy of Railway Board's letter referred in para 4.7 and also gave a copy to Senior Divisional Accounts Officer, Northern Railway, Hazratganj, Lucknow.

A photostat copy of the D.O. letter is enclosed and is marked as an Annexure No.2.

4.9 - That the Senior Divisional Accounts Officer did not care about the letter of the Railway Boards and continued the policy framed as per advise of the recognised unions.

4.10 - That the Railway Board's have never issued the directions for the rotational transfers of the Senior Cashiers every year thus the respondents are acting illegally in an arbitrary and discriminatory manner.

4.11 - That in this connection it may be stated that vide letter dated 6.8.1981 that the Joint Director (Finance) advised the Additional Financial Advisor and Chief Accounts Officer, Northern Railway Baroda House to advise the Senior Divisional Accounts Officer, Lucknow to adhere to the directions of the Railway Board's letter dated 20.7.1981 in so far as the rotational Transfers of Senior Cashiers of R.D.S.O. and others are concerned. In this advice it has been specifically stated that it is desired that the Senior Cashiers may be rotated after three years instead of every year. A photostat copy of the letter dated 6.8.81 is enclosed herewith and is marked as Annexure No.2.

4.12 - That in this connection it is stated that one Shri A.K.Verma, Senior Cashier was transferred earlier to a period of three years by order dated 23.6.1982 was re-transferred back to his post.

प्रारंभिक दस्तावेज़



4.13 - That as the Circular of the Railway Board was/is not been strictly adhered to and the Senior Cashiers were/are subjected to rotational transfer every year. The respondent no.2 did not care the letter of Railway Board dated 20.7.1981 and Director General's letter dated 9.11.83. A photostat copy of the letter dated 9.11.1983 is enclosed herewith and is marked in Annexure No. .

4.14 - That the scheme of rotational transfer after every three years is applicable in the case of the Senior Cashiers as the policy of rotational transfer every year has not been framed by the Railway Board.

4.15 - That as the transfer of Senior Cashiers is in utter violation of the Circular of the Railway Board. The retention of the Senior Cashier at R.D.S.O. upto a period of three years reflects the genuineness of the Cashiers not to rotate yearly.

4.16 - That the ~~additional~~ <sup>applicant</sup> and other Senior Cashiers had made a representation on 5.7.1989 but the said representation has not been disposed off. A photostat copy of the representation dated 5.7.1989 is enclosed and is marked in Annexure No.3.

4.17 - That in this connection, it is stated that the orders passed by the respondent no.2 in violation of the Circular of the Railway Board dated 20.7.1981 be withdrawn and the Senior Cashiers be allowed to work at their sheet upto a period of three years.



5. Grounds for relief with legal provisions :

- (A) Because the Railway Board's have neither declared the posts of Senior Cashiers as sensitive nor as Tenure thus there is no limitation period prescribed for retention at a seat.
- (B) Because due to yearly transfers, the Senior Cashiers have to face difficulties in recognising the witnessing officials as well as payees.
- (C) Because the directions issued by the Railway Board's vide letter dated 20.7.1981 have not been implemented.
- (D) Because these rotational transfers are not being done in each cash offices i.e. workshops and Divisions.
- (E) Because the authorities are acting on the guide lines of the Unions and the office bearers of the recognised Unions are getting advantage in their transfer and posting.
- (F) Because the educational career of the children of Senior Cashiers spoiled as they cannot manage properly guide to their children to improve the educational career.

6. Detail of Remedies exhausted :

The applicant declares that he has availed

of all the remedies available to him under the relevant service rules but the respondents have not consider the request and the representation has not yet been replied.

7. Matter not previously filed or pending with any other court :

The applicant further declares that he had not previously filed any application/writ petition or suit regarding the matter in respect of which this application has been made, before any court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Reliefs sought :

- (a) The impugned order No. 80/Adm./Cash/Transfer/89 dated 30.6.89 be quashed.
- (b) The Senior Cashiers should not be transferred yearly.
- (c) The Railway Board's letter dated 20.7.81 be considered a Circular in regard to Rotational Transfers of Senior Cashiers.
- (d) Any other relief considered by the Tribunal appropriate and suitable in this case.

9. Interim order, if any prayed for :

- a) The directions be issued to the respondents for the disposal of joint representation dated 5.7.1989 before the implementation of the impugned order.

प्राप्ति प्राप्ति

BR 2  
10

b) The impugned order should not be given effect till the finalization of the case.

10. That the application will be submitted by the counsel.

11. Particulars of Postal Order in respect of application fee :-

a) Postal Order No. DD 824749  
4

b) Date 17.7.1989

c) Name of Issuing Post Office: Sub Post Office Golbagh  
Lucknow

12. List of enclosures :

1. Railway Board's letter dated 20.7.81.

2. Joint Director (Finance) RDSO/letter dated 6/81

3. Representation dated 5.7.1989.

4. Transfer order dated 30.6.89.

Verification.

I, Bajrang Prasad, son of Sri Saheb Lal, aged about 37 years, working as Senior Cashier in the Office of the Assistant Chief Cashier Northern Railway, Charbagh, Lucknow, resident of 37, Dugawan, Lucknow, do hereby verify that the contents of paras 1 to 12 except 4.17 and 5 are true to my personal knowledge and those of paras 4.17 and 5 are believed to be true on legal advice and that I have not suppressed any material fact.

Dated : 10.7.1989.

Place : Lucknow.

प्रारंभिक साक्षात्  
Signature of applicant  
Through S. Lal  
Advocate  
1872/14

Office of the  
Sr. Divisional A/cs. Officer,  
Northern Railway, Lucknow.

Dated: 30th June, 1989

No. 80/Adm/Cash/Transfer/89

Sub: Rotational Transfer of Cashiers of  
Divisional Cash Office, Lucknow.

The following transfer of Cashiers are made on the basis of cyclic order. The concerning cashiers are hereby directed to attend D.C. Office after completing 'C' Tour payments for handing and taking over their respective charges of their beats between 29-6-89 to 3-7-89, and thereafter triplicate charge reports should be prepared for submission to CC/JA/NDLS by the 5th proximo. Detail posting order are as under:-

Sl. no.	Name of the Cashiers	
1.	Sri C.P. Sharma, Sr.Cashier PD - 22	is posted vice Shri R.K. Bajpai, Sr.Cashier PD-6 Loco/CB(W)
2.	" R.K.Bajpai, Sr.Cashier PD-6 Loco/CB	is posted vice Shri R.P. Sing ,Sr.Cashier PD-4(Line)
3.	" R.P.Singh, Sr.Cashier PD-4	is posted vice Sri Munna LalPD-9(HQ)
4.	" Sri Munna Lal, Sr. Cashier PD-9	is posted vice Sri A.K.Verma, Sr.Cashier PD-2 Loco/CB(W)
5.	" Sri A.K.Verma, Sr.Cashier, PD-2 Loco/CB	is posted vice Shri HariPd., Sr.Cashier PD-5 (Line)
6.	" Hari Prasad, Sr.Cashier PD-5	is posted vice Sri C.P.Singh, Sr.Cashier PD-10 (HQ)
7.	" E.L. Mauta, Cashier PD-7	is posted vice Sri ManniLal PD-1 Loco/CB (W)
8.	" Sri Manni Lal, Sr.Cashier, PD-1,Loco/CB	is posted vice Sri R.H.Gupta PD-6 (Line).
9.	" R.H.Gupta, Sr.Cashier PD-6	is posted vice Sri K.B.Srivastava PD-11(HQ)
10.	" K.B.Srivastava, Sr. Cashier PD-11	is posted vice Sri P.K.Ghosh, Sr.Cashier PD-19(Line).
11.	" S.P.K.Ghosh, Sr.Cashier, PD-19	is posted vice Sri J.P.Gupta, Sr.Cashier PD-12(HQ)
12.	" Sri J.P.Gupta, Sr,Cashier, PD-12	is posted vice Sri G.S. Bajpai, Sr.Cashier PD-4 C&W/AMV (W)
13.	" G.S.Bajpai, Sr.Cashier, PD-4 C&W Shop	is posted vice Sri A.N. Khanna, Sr.Cashier PD-13(HQ)
14.	" A.N.Khanna, Sr.Cashier, PD-13	is posted vice Sri S.P. Bajpai PD-5 C&W/AMV (W)
15.	" S.P.Bajpai, Cashier, PD-5 C&W Shop/AMV	is posted vice Sri Badri Pd. PD-14(HQ)

संकेत प्रसाद



:- 2 :-

16. Sri Badri Pd., Sr.Cashier, is posted vice Sri V.M.Mishra, PD-3, Cashier Store/AMV.
17. " V.M.Mishra, Sr.Cashier, is posted vice Sri Bajrangi, PD-15(HQ)
18. " Bajrangi, Sr.Cashier, is posted vice Sri D.C.Risheshwar, Sr.Cashier, RDSO I/C (W).
19. " Sri D.C.Risheshwar, Sr. is posted vice Sro V.K.Midha, Cashier, RDSO Sr.Cashier PD-16(HQ)
20. " V.K.Midha, Sr.Cashier, is posted vice Sri R.K.Pathak, PD-18(HQ) - Work now managed by R.P.Mishra, Sr.Cashier on ad-hoc basis.
21. " R.P.Mishra, Sr.Cashier, is posted vice Shri N.U.Siddiqui, Sr.Cashier PD-21 (HQ)
22. " N.U.Siddiqui, Sr.Cashier, is posted vice Sri C.P.Sharma, Sr.Cashier PD-22(HQ)
23. " Sri S.R.Prasad, Sr. Cashier PD-17 ~~will continue on PD-17 (HQ)~~
24. " Sri G.E.Singh, Sr. Cashier - PD-10 is posted vice Shri U.B.Singh, Sr.Cashier PD-8 (FD)
25. " Sri U.B.Singh, Sr.Cashier is posted vice Sri B.L.Mauta, Cashier PD-7 (FD)
26. " Sri Ram Kishan, Sr. " is posted vice Sri V.P.Gupta, Sr.Cashier PD-23 (BSB)
27. " S.P.Lall, Sr.Cashier is posted by Sri Ram Kishan, PD-2 (BSB)
28. " V.P.Gupta, Sr.Cashier is posted vice Sri N.C.Khare, Sr.Cashier, PD-20 (BSB)
29. " N.C.Khare, Sr.Cashier, is posted vice Sri S.P.Lall, Sr.Cashier PD-1 (BSB)
30. " Tarakeshwar Singh, L/R Cashier - RDSO is posted vice Sri I.M.Singh, L/R Cashier RDSO being jr.most.
31. " I.M.Singh, L/R Cashier is posted vice Sri Tarakeshwar Singh L/R Cashier, RDSO being jr.most.
32. " R.K.Pathak, Sr.Cashier & Shiv Shanker, Cashier are under suspension.

(Authority: Sr.DAO/LKO's appd. at pp133 of  
File No. 80/Adm/Cash/Transfer)

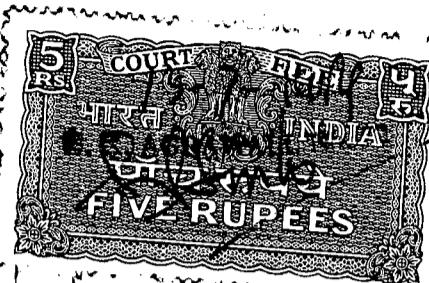
is posted vice Sri I.M.Singh, L/R Cashier RDSO being jr.most.

Copy to:-

1. The Chief Cashier(JA)/N.Rly., New Delhi for information.
2. JDF(RDSO)/LKO, SAO(S&W)/AMV & CB,
3. ACC(CB)/LKO, DC(CB)/LKO, 5. Secy. NRMU & URMU (A/cs.)LKO.

अर्जुनी पुस्तकालय

ब अदालत श्रीमान्  
[वादी अपीलान्ट] श्री... Bajraugi Prasad ... का वकालतनामा  
प्रतिवादी [रेस्पाइन्ट]



वादी (अपीलान्ट)

Bajraugi Prasad

बनाम  
Chief Cashier, Northern Railway, Baroda House, New Delhi  
न० मुकदमा न० सन् । पेशी की ता० १६ ई०

प्रतिवादी (रेस्पाइन्ट)

ऊपर लिखे सुकदमा में अपनी ओर से श्री... Bajraugi Prasad... लिखा, Adwali  
537/25, On paper, Alambagh, Lucknow वकील  
महोदय  
एडवोकेट

नाम अदालत	न०	नाम फरैकेन्ट
मुकदमा न०		

को अपना वकील नियुक्त करके प्रतिज्ञा ( इकरार ) करता हूं और लिखे देता हूं इस मुकदमा में वकील महोदय इव्यं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रूपया बसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकदमा उठावें या कोई रूपया जमा करें या हारी विपक्षी ( फरीकसानी ) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त ( हस्तखती ) रसांद से लेवें या पंच नियुक्त करें—वकील महोदय द्वारा की यई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकर को भेजता रहूंता अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

हस्ताक्षर... ज्ञानेंगी पुस्ताह

साक्षी (गवाह) ... साक्षी (गवाह) ...

दिनांक ... १३-७- महीना ... सन् १६ ई०

स्वीकृत

Lower  
Accepted  
S. S. - Adv. Cat.  
147/14

ANNEXURE NO.1

Annepare L

PS  
X

Copy of Railway Board's letter  
No. ERBI/81/44/39 dated 20.7.1981.

To,

D.G., RDSO/Lucknow.

Subject: Rotation of cash office staff for  
cash office in RDSO, Lucknow.

Reference: Your letter No.F/AD/P/121/1  
dated 4.6.1981.

On careful consideration of the proposal contained  
in your letter quoted above, the Railway Ministry have  
decided that the existing arrangement in the cash office  
of RDSO should continue. However, it has further been  
decided that FA & CAO Northern Railway may be requested  
to rotate the Cashiers after three years instead of  
every year.

Sd/- Agarwala.  
Under Secretary (N-1) Rly. Board.

True-copy.

SL Sehgal  
Advocate  
31/7/81

*Annexure M*

ANNEXURE NO. 1

*RS/2*

Copy of Railway Board's letter

No. ERBI/81/44/39 dated 20.7.1981.

To,

D.G., RDSO/Lucknow.

Subject: Rotation of cash office staff for  
cash office in RDSO, Lucknow.

Reference: Your letter No.F/AD/P/121/1  
dated 4.6.1981.

On careful consideration of the proposal contained  
in your letter quoted above, the Railway Ministry have  
decided that the existing arrangement in the cash office  
of RDSO should continue. However, it has further been  
decided that FA & CAO Northern Railway may be requested  
to rotate the Cashiers after three years instead of  
every year.

Sd/- Agarwala.  
Under Secretary(N-1)Rly. Board.

*Copy to you*

True-copy.

*S. Agarwala*  
\_\_\_\_\_  
Advocates  
31/7/84

MINISTRY NO. 1

AS/CM

Copy of Railway min. letter No.

MBI/81/4470 dated 20.7.1981

To

Col. FCO/ACCO

Subj: Drafting of cash officer staff for cash office in FCO, Lucknow.

Re: Your letter No. /MB/2/121/1 dated 4.9.1981

In careful consideration of the proposal contained in your letter quoted above, the Railway Ministry have decided that the existing arrangement in the cash office of FCO should continue. However, it has further been decided that FCO, Northern Railway may be requested to take the cashiers after three years instead of every year.

Yours faithfully,  
Under Secretary (E.I) Rly. Board.

" RMB (C) 1.

अजर्णी छसाव

Hasan Iqbal,  
Joint Director (Finance)

Reference No. 246  
Date 2

DO No. F/AD/P/121/1

6.8.1981

My dear Goyal,

Re: 'Rotational transfer of Cashiers'

A reference was made to the Board vide DG RDSO's letter No. F/AD/P/121/1 dated 4.6.1981, proposing drafting of Cash Office staff for RDSO from Northern Railway on rotation, on tenure basis, on the same lines as applicable to Cash Office staff under the Pay & Accounts Offices of the Railway Board, instead of the present system which involves transfer of Cash office staff in and out of RDSO every year. Railway Board, vide their letter No. ERB/1/81/44/39 dated 20.7.81 (copy enclosed) have decided that the existing arrangements in the Cash office of RDSO should continue. They have further desired that the RDSO Cashiers may be rotated after three years instead of every year.

2. You are requested to advise Sd.GAO, Lucknow, accordingly.

Yours sincerely,

6/8/81  
(Hasan Iqbal)

Encls: 1.

Shri S.C. Goyal,  
Addl. P.A.C.A.O.,  
Northern Railway,  
Baroda House,  
New Delhi

MR-1

Pl. endorse  
Sd. Dr. S. J. O.  
6/8/81

6/8

Carry to Sd. D.A.O./L.G.O.

प्रांतीय प्रसाद

तेवा मैं.

प्रश्नावली

श्रीमान धरिष्ठ मण्डल लेखापिल  
सन० आर० ईलवे,  
हजरत गंग लखनऊ ।

द्वारा- सहायक मुख्य कौषाध्यक,  
उत्तर-ईलवे लखनऊ ।

मान्यता,

विषय:- स्थानान्तरण एक स्थान है दूसरे स्थान को ।

तन्दर्भ:- आपके पत्र संख्या 80/ ए ) डी० ईम०/कैस/स्थानान्तरण /89  
दिनांक 30-6-89

उपरोक्त तन्दर्भ में हम प्रार्थीगण निम्न निवेदन करते हैं:-

1. यह कि हम प्रार्थी गण डिवीजन कैश आफीस में लिनीयर कैसियर के पट पर कार्यरत हैं। हम प्रार्थीगणों के स्थानान्तरण प्रृति वर्ष कर दिये जाते हैं। प्रत्येक वर्ष स्थानान्तरण होने के कारण हम प्रार्थी गण का उपर्युक्त परेशानी उठानी पड़ती है।
2. यह कि हम प्रार्थी गणों के बच्चे पटां लखनऊ में शिक्षा ग्रहण करते हैं। उनकी शिक्षा व्यवस्था में व्यवधान पैदा हो जाता है। उपरोक्त आदेश दिनांक 3-7-89 को 17-00 बजे वितरित किया गया है।
3. यह कि हम प्रार्थी गणों का पट न लेनिटिव है और न टेनयोर है फिर भी उनाधिकृत स्थ ते स्थानान्तरण प्रृति वर्ष कर दिया जाता है। हास तम्भन्य में ईलवे बोर्ड छी छोर्ड नीति नहीं है।
4. यह कि प्रृति वर्ष स्थानान्तरण होने पर हम प्रार्थी गण कम्बारियों को पहचान नहीं पाते हैं और हम लोगों को विटनेसिंग आफिसियल पर निर्भर रहना पड़ता है जिसके कारण कई लोगों को गलत परेशानी हो जाते हैं। अन्त में हम प्रार्थी गणों को ही टोकी छहराया जाता है। हम प्रार्थी गणों के बतन ते कटीती छी जाती है ताकि अनुशासनिक कार्यवाही छरके इन्द्रियारों की जाती है क्रमशः-टोकी-2/ तिक्क होने पर नोबरी ते भी निकाल दिया जाता है। भी आर० के० पाठ्क को

निलम्बित हुए लगभग नीं माह ही गये हैं छिन्न अभी तक न हो अनुशासनिक कार्यवाही पूरी हुई है न उनका निलम्बन तमाम दिया गया है।

5. यह कि अन्यमण्डलों में ऐसा नहीं दिया जाता है कि कैशियर्स को प्रत्येक वर्ष एक स्थान से दूसरे स्थान पर स्थानान्तरण वर्त दिया जाय। ऐसी दर्जा में लकड़ मण्डल में ही ऐसा लक्षण दिया जाता है। यह तोतेला पार्टी द्वारा प्रार्थितों के अपने दृढ़ में व्यापक नहीं है।

अतः हम प्रार्थितों निवेदन करते हैं कि उपरोक्त आदेश निरस्त कर दिया जाय तथा धार्षिक स्थानान्तरण न दिये जाय।

अति धूमा होगो।

प्रार्थितों

प्रतिलिपि- मुख्य कोषाध्यक्ष स्न० आर० रेल्डे नहीं दिल्ली। उक्त कार्यवाही हेतु।

1. Debjit Roy
2. बिलास राजा
3. राजा
4. कृष्ण
5. रामानन्द
6. नरेन्द्र मुख्य
7. रामलीला
8. गोराम
9. रामलीला